

large number of officials, businessmen, pilgrims and tourists from all over the world come to Bhubaneswar by air from different places particularly from Delhi, the Union Capital. Consequent upon discontinuance of Delhi-Bhubaneswar flight on Sunday for the last several months, a great deal of inconvenience is caused to the passengers. The officials and the people representatives like MPs who generally prefer to travel on Sunday to attend to their work in Delhi the following day, are also now facing difficulties on account of non-availability of flight in this sector on Sundays. I would, therefore, urge upon the hon. Minister of Civil Aviation to appreciate the position and take immediate steps for revival of Delhi-Bhubaneswar flight on Sundays. Further, considering the growing importance of Jharsuguda, the Gateway of Western Orissa, the aerodrome here should not be closed down. Instead, the aerodroms needs to be renovated and properly maintained and action should be initiated for introduction of air taxi services between Bhubneswar-Jharsuguda-Rourkela and Jharsuguda-Rourkela-Calcutta in order to cater to the demand of this industrial belt of the State.

(vii) NEED TO GIVE CLEARANCE TO LOKTAK DOWN STREAM HYDRO ELECTRIC PROJECT IN MANIPUR

SHRI YAIMA SINGH YUMNAM (INNER MANIPUR) : Sir, the Government of Manipur has moved the Central Government for clearance of the Loktak Down Stream Hydro Electric Project. But the proposal has been pending with the Minsitry of Environment and Forests for the last two years. It has been cleared by the Planning and Development Department.

I urge upon the Central Government

to give clearance to the project as soon as possible, in the public interest.

[English]

MR. DEPUTY-SPEAKER : Now we go to legislative business. Shri H.R. Bhardwaj.

THE MINSTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Before the hon. Minister starts, I may submit that after the Legal Services Authorities (Amendment) Bill is over, we may take up the Demands for Grants for the State of Manipur, and then go on to the Neyveli Lignite Corporation Bill.

MR. DEPUTY-SPEAKER : I hope the House agrees to this proposal.

12.46 hrs.

LEGAL SERVICES AUTHORITIES  
(AMENDMENT) BILL

**As passed by Rajya Sabha**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : I beg to move :

""That the Bill to amend the Legal Services Authorities Act, 1987, as passed by Rajya Sabha, be taken into consideration."

Legal aid is the constitutional mandate as per article 39A which enjoins that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities.